

[Shri Datar]

- (2) G.S.R. No. 653 dated the 6th June, 1959 making certain amendments to the Indian Civil Service Provident Fund Rules, 1942.
- (3) G.S.R. No. 654 dated the 6th June, 1959 making certain amendments to the Indian Civil Service (Non-European Members) Provident Fund Rules, 1943.
- (4) G.S.R. No. 655 dated the 6th June, 1959 making certain amendments to the Secretary of State Services (General Provident Fund) Rules, 1943
- (5) G.S.R. No. 845 dated the 23th July, 1959 making certain amendments to the Indian Administrative Service (Pay) Rules, 1954.
- (6) G.S.R. No. 846 dated the 25th July, 1959 making certain amendments to the Indian Police Service (Pay) Rules, 1954.
- (7) G.S.R. No. 850 dated the 25th July, 1959 making certain further amendments to the All-India Services (Provident Fund) Rules, 1955
- (8) G.S.R. No. 851 dated the 25th July, 1959 making certain further amendments to the Indian Civil Service Provident Fund Rules, 1942
- (9) G.S.R. No. 852 dated the 25th July, 1959 making certain amendments to the Secretary of State Services (General Provident Fund) Rules, 1943

[Placed in Library, See No LT-1476/59].

AMENDMENT TO DELHI MUNICIPAL CORPORATION (ELECTION OF COUNCILLORS) RULES

Shri Datar: Sir, I beg to lay on the Table, under sub-section (2) of sec-

tion 479 of the Delhi Municipal Corporation Act, 1937, a copy of Notification No. 22/2/59-Delhi dated the 16th July, 1959 making certain amendment to the Delhi Municipal Corporation (Election of Councillors) Rules, 1958, published in Delhi Gazette. [Placed in Library, See No. LT-1477/59].

AMENDMENTS TO MINISTERS (ALLOWANCES, MEDICAL TREATMENT AND OTHER PRIVILEGES) RULES

Shri Datar: Sir, I beg to lay on the Table, under sub-section (2) of section 11 of the Salaries and allowances of Ministers Act, 1952, a copy of Notification No. G.S.R. 592 dated the 16th May, 1959 making certain further amendments to the Ministers (Allowances, Medical Treatment and other Privileges) Rules, 1957. [Placed in Library, See No LT-1478/59].

AMENDMENTS TO MEDICINAL AND TOILET PREPARATIONS (EXCISE DUTIES) RULES

The Deputy Minister of Finance (Shri B. R. Bhagat): Sir, I beg to lay on the Table, under sub section (4) of section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955, a copy of each of the following Notifications, making certain further amendments to the Medicinal and Toilet Preparations (Excise Duties) Rules, 1956

(1) G.S.R. No. 617 dated the 30th May, 1959

(11) G.S.R. No. 754 dated the 4th July, 1959

[Placed in Library, See No LT-1479/59]

NOTIFICATIONS UNDER SEA CUSTOMS ACT

Shri B. E. Bhagat: Sir, I beg to lay on the Table, under sub-section 4) of section 43B of the Sea Customs Act,

1878, a copy of each of the following Notifications:

- (i) G.S.R. No. 519 dated the 2nd May, 1959.
- (ii) G.S.R. No. 520 dated the 2nd May, 1959 making certain further amendment to the Customs Duties Drawback (Brand Rates) Rules, 1958.
- (iii) G.S.R. No. 540 dated the 9th May, 1959 making certain further amendment to the Customs Duties Drawback (Fixed Rates) Rules, 1958.
- (iv) G.S.R. No. 543 dated the 9th May, 1959.
- (v) G.S.R. No. 566 dated the 16th May, 1959
- (vi) G.S.R. No. 567 dated the 16th May, 1959 making certain further amendment to the Customs Duties Drawback (Fixed Rates) Rules, 1958
- (vii) G.S.R. No. 568 dated the 16th May, 1959.
- (viii) G.S.R. No. 569 dated the 16th May, 1959 making certain amendment to the Customs duties Drawback (Fixed Rates) Rules, 1958.
- (ix) G.S.R. No. 570 dated the 16th May, 1959 making certain amendment to the Customs Duties Drawback (Fixed Rates) Rules, 1958.
- (x) G.S.R. No. 621 dated the 30th May, 1959 making certain further amendment to the Customs Duties Drawback (Gold Jewellery) Rules, 1957
- (xi) G.S.R. No. 622 dated the 30th May, 1959 making certain further amendment to the Customs Duties Drawback (Brand Rates) Rules, 1958 and Customs Duties Drawback (Fixed Rates) Rules, 1958.

(xii) G.S.R. No. 626 dated the 30th May, 1959.

(xiii) G.S.R. No. 627 dated the 30th May, 1959 making certain further amendment to the Customs Duties Drawback (Fixed Rates) Rules, 1958

[Placed in Library, See No. LT-1480/59].

NOTIFICATIONS UNDER SEA CUSTOMS ACT AND CENTRAL EXCISES AND SALT ACT

Shri B. E. Bhagat: Sir, I beg to lay on the Table, under sub-section (4) of section 43B of the Sea Customs Act, 1878 and section 38 of the Central Excises and Salt Act, 1944, a copy of each of the following Notifications:—

- (1) G.S.R. No. 571 dated the 16th May, 1959 making certain further amendment to the Customs and Central Excise Duties Refund (Fixed Rates) Rules, 1958.
- (ii) G.S.R. No. 572 dated the 16th May, 1959 making certain further amendment to the Customs and Central Excise Duties Refund (Fixed Rates) Rules, 1958.
- (iii) G.S.R. No. 629 dated the 30th May, 1959 making certain further amendment to the Customs and Central Excise Duties Refund (Brand Rates) Rules, 1958 and Customs and Central Excise Duties Refund (Fixed Rates) Rules, 1958.
- (iv) G.S.R. No. 630 dated the 30th May, 1959 making certain further amendment to the Customs and Central Excise Duties Refund (Fixed Rates) Rules, 1958

[Placed in Library, See No. LT-1481/59].